

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

(IB)-267(PB)/2017

IN THE MATTER OF:

Gac Logistics Pvt. Ltd.

.... **APPLICANT / PETITIONER**

Vs

AI Nafees Proteins Pvt. Ltd.

.... **RESPONDENT**

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code

Order delivered on 01.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s)

**Mr. K. Datta, Ms. Prachi Jain and Mr.
Shantanu Parashar, Advocates**


For the Respondent(s)

**Mr. Harsh Khanna, Mr. Vivek Jain, and Mr.
Amit Tanwar, Advocates**

ORDER

Mr. K. Datta, learned counsel for the petitioner states that on account of high fever suffered by the Advocate on Record, no instructions could be imparted and the matter be posted for hearing on some other date. Accordingly, hearing is deferred to 28.02.2018.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)